

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**  
STARRED QUESTION NO.361  
TO BE ANSWERED ON 07.01.2019

**Victims of Ragging**

\*361. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any provision for providing free medical/psychiatric counselling sessions for victims of ragging and if so, the details thereof; and
- (b) whether the University Grants Commission (UGC) has received any complaints of the Anti-Ragging Cells in colleges being under-funded or under-staffed and if so, the measures being taken by UGC to address the same?

**A N S W E R**  
**MINISTER OF HUMAN RESOURCE DEVELOPMENT**  
**(SHRI PRAKASH JAVADEKAR)**

(a) & (b): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA  
STARRED QUESTION NO. 361 FOR 07.01.2019 ASKED BY SHRIMATI  
MEENAKASHI LEKHI, HON'BLE MEMBER OF PARLIAMENT REGARDING VICTIMS  
OF RAGGING.**

(a): University Grants Commission (UGC) has issued a circular dated 13.11.2017  
([https://www.ugc.ac.in/pdfnews/6193093\\_Psychosocial-Study-of-Ragging.pdf](https://www.ugc.ac.in/pdfnews/6193093_Psychosocial-Study-of-Ragging.pdf))

recommending urgent and mandatory Psychosocial Support and counselling to be offered to victims as well as perpetrators so that the potential for cyclical abuse is neutralized. As per the recommendation of the Committee on "Psychosocial Study of Ragging in Selected Educational Institutions in India", there is a provision for providing free medical and psychiatric counselling to victims of ragging in each college. These recommendations are mandatory and all institutions are required to take necessary steps for its implementation. The Anti Ragging Committee of the College counsels each student who is a victim of ragging and if the Committee feels that the student victim requires professional counselling then he/she is referred to the counsellor in the College.

(b): UGC has not received any complaints, so far, regarding underfunding or under staffing of college Anti Ragging Cells. Therefore, the question of taking remedial measures does not arise.

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